

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00655/2016

Chandigarh, this the 26th day of July, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Maninder Kaur, aged 29 years D/o Sh. Avtar Singh, resident of Village and Post Office Khand, Tehsil Khamano, District Fategarh Sahib (Punjab) – Group B

....Applicant

(Present: Mr. R.K. Sharma, Advocate)

Versus

1. Union Territory, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Education Secretary, Union territory, U.T. Secretariat, Sector-9, Chandigarh.
3. Director Public Instructions (School) (now re-designated as Director School Education) Education Department, Chandigarh Administration, Additional Deluxe Building, Sector 9, Chandigarh.

Respondents

(Present: Mr. Aseem Rai, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Applicant herein has claimed appointment against the post of JBT Teacher under OBC quota, in the Selection, 2014, made by the Chandigarh Administration.
2. Learned counsel for the respondents submitted that the Selection of 2014 for JBT Teachers, to which the relief claimed by the applicant herein relates, has been scrapped altogether, by the Chandigarh Administration, and therefore, this O.A., in its present form, is not maintainable.
3. Mr. R.K. Sharma, learned counsel for the applicant submitted that since the persons affected by the scrapping of indicated

selection process have already approached this Court, by filing various OAs, obtained stay and the matter is sub judice before the Court of Law, therefore, the O.A. may be disposed of, at this stage, with liberty to the applicant, to seek its revival, after the aforementioned bunch cases are decided finally, if need so arises.

4. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 26.07.2018

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